

YADAV: Mr. Speaker, Sir, I beg to lay on the Table—

- (1) A copy of the Notification No. G.S.R. 100 (E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1992 making certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 under sub-section (1) of section 28 of the said Act. [Placed in Library. See No. LT - 1482/92]
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the National Aluminium Company Limited and the Ministry of Mines (Hindi and English versions). [Placed in Library. See No. LT - 1483/92]
- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Zinc Limited and the Ministry of Mines (Hindi and English versions). [Placed in Library. See No. LT - 1484/92]
- (4) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Copper Limited and the Ministry of Mines (Hindi and English versions). [Placed in Library. See No. LT - 1485/92]
- (5) A copy of the Memorandum of Understanding for the year 1991-92 between the Mineral Exploration Corporation Limited and the Ministry of Mines (Hindi and English versions). [Placed in Library. See No. LT - 1486/92]

Annual Report of the Commission of Railway Safety for the year 1990-91

[*English*]

THE DEPUTY MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1990-91 under section 10 of the Railway Act, 1989. [Placed in Library. See No. LT - 1487/92]

Statement explaining the reasons for not laying in time the Annual Report and Audited Accounts of the Mahanagar Telephone Nigam Ltd. New Delhi, for the year 1990-91

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): I beg to lay on the Table a Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT - 1488/92]

Notifications under Cinematograph Act, 1952, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): I beg to lay on the Table—

- (1) A copy of each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Cinematograph Act, 1952:-
 - (i) The Cinematograph (Certifica-